

**Exemption of Stamp Duty on D.D.A.
.. Built Janata and L.I.G. Flats ..**

5507. SHRI BHEEKHABHAI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that Government had established DDA to construct flats for persons belonging to Janata, LIG and M.I.G who otherwise were unable to construct their houses;

(b) whether it is also a fact that in the case of privately owned houses stamp duty is charged only on the cost of the land not on the cost of the constructed house; and

(c) whether it is also a fact that Government has exempted the stamp duty in the case of Janata and LIG allottees of DDA flats?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The Delhi Development Authority has been established under the Delhi Development Act, 1957 for the development of Delhi according to plan and matters ancillary thereto. The D.D.A. also constructs flats and disposes them to various income groups including Janata/LIG & MIG in accordance with the D.D.A. (Management & Disposal of Housing Estates) Regulations, 1968.

(b) The D.D.A. has reported that stamp duty is charged on the cost of land where only the land is disposed of by it.

(c) Yes, Sir.

**Shifting of Head Office of RMS (P)
.. Division from Patna to Bhagalpur**

5508. SHRI A. K. ROY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the representation of the Eastern Bihar Chamber of Commerce and Industries, Bhagalpur dated 6th March on the shifting of the long awaited Head Quarters of RMS(P)

Division from Patna to Bhagalpur has been received;

(b) if so, details thereof; and

(c) the steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) Yes, Sir.

(b) and (c) There is no Divisional Headquarters of the Railways at Bhagalpur and it is not connected with important mail carrying trains. Since the facilities are available at Patna, it is more convenient from an operational and administrative point of view to have the Headquarters of 'P' Division at Patna.

Veterinary Assistant Surgeon in Delhi

5509. DR. A. U. AZAMI:

SHRI R. L. P. VERMA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that all posts of Veterinary Assistant Surgeon under the administrative control of the Union territories of India were upgraded to the scale of pay Rs. 550—25-750-EB-900;

(b) whether in the Union Territory of Delhi, some Vety. Assistant Surgeons have been given the new upgraded scale; while others have not been;

(c) if so, the number thereof and the reasons therefor; and

(d) the steps which are being taken to remove this anomaly and treat all the Vety. Asstt. Surgeons at par?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) Yes, Sir.

(b) to (d) According to information received from Delhi Administration, while the pay of 23 Veterinary Assistant Surgeons out of 51, had been fixed in the revised scale on the basis